

सभापति महोदय: मेरी सूचना है कि अध्यक्ष महोदय इस पर विचार कर रहे हैं। इसलिये आप कृपया इस सम्बन्ध में और अधिक कुछ न कहें।

श्री मधु सिन्घे: आप मेरी बात सुन लीजिये। मुझे पहले बतलाया गया कि स्पीकर साहब ने इस की अनुमति नहीं दी है, इन को आप माफ नहीं कर सकते हैं। लेकिन कल जो रघुरमैया साहब का प्रस्ताव था—उस समय स्पीकर साहब नहीं थे—मैं पढ़ कर सुनता हूँ—

“The Chairman informed the House that today three visitors shouted slogans from the Visitors' Gallery, threw some leaflets which fell in the Visitors' Gallery and when intercepted by the Watch and Ward staff, they gave some kicks and blows to the Watch and Ward staff on duty in the Visitors' Gallery. The Chairman observed that he brought the matter to the notice of the House for such action as the House might deem fit.”

सभापति महोदय, हमारा रूल 10 क्या है...

सभापति महोदय: आप नियमों को जानते हैं...

श्री मधु सिन्घे: मैं व्हाइट आफ आर्डर रोज कर रहा हूँ। इस में आप को पूरा अधिकार है—स्पीकर को इस में लाने की जरूरत नहीं है। रूल 10 इस प्रकार है—

“The Deputy Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances be deemed to be references to any such person so presiding.”

इस लिये, सभापति महोदय, जो मुझे यह बतलाया गया है कि स्पीकर ने कन्सेन्ट नहीं दी है, लीडर आफ दि हाउस ने कन्सेन्ट नहीं दी है, यह इर्रैलेवन्ट बात है। आप पूरी तरह से कांम्पिटेंट हैं—आप रूल सस्पेंड करने के इस प्रस्ताव की मुझे अनुमति दीजिए।

सभापति महोदय: श्री मुशी।

श्री मधु सिन्घे: आप ने क्या रूलिंग दिया, मैंने एक फण्डामेंटल प्रश्न उठाया है।

सभापति महोदय: अध्यक्ष महोदय, इस पर विचार कर रहे हैं।

श्री मधु सिन्घे: आप रूलिंग दीजिए—क्या आप इस को डिसएलाउ कर रहे हैं। इस में स्पीकर साहब का सवाल नहीं है। आप खुद कांम्पिटेंट हैं, आप के पास तमाम पावर्स हैं, आप उन का उपयोग क्यों नहीं कर रहे हैं। यह रघुरमैया का डिक्टेशन इस तरह से कब तक चलेगा।

17.55 hrs.

#### CONSTITUTION (AMENDMENT) BILL

(Amendment of articles 101, 102 etc.)

SHRI PRIYA RANJAN DAS MUNSI  
(Calcutta-South). Sir, I beg to move.

“That the Bill further to amend the Constitution of India be taken into consideration.”

Sir, I am grateful to you and to the House for giving me this opportunity to move this Bill which seeks to amend articles 101, 102 and 103 of the Constitution and make specific provision about the right of Members of Parliament to continue as Members of Parliament. I shall try to the best of my

ability to explain the objectives for which I have introduced this Bill and I request the House and the Minister to appreciate the basic spirit and objectives of the Bill.

The basic purpose of the independence of our country, followed by the establishment of the Republic of India through a Constitution was to ensure that the country should be governed by the Constitution through democratic institutions. The highest democratic institution is the Parliament. We often talk of supremacy of Parliament and parliamentary democracy. We also say that unless parliamentary democracy is successful, the country's progress would be at stake.

When people from various parts of the country and various political parties are trying to understand the reality of parliamentary democracy, the

basic question arises as to how the Parliament should function, what should be the responsibility, duty and obligation of Members of Parliament to the nation. When we consider them one after another and find out the reasons, we can arrive at a solution about supremacy of Parliament and a meaningful discussion of parliamentary democracy. I shall now give my arguments as to why I have introduced this Bill. Unless Members of Parliament of this country take part in a whole-time fashion in the business of Parliament and service of the people of this country....

MR. CHAIRMAN: He can continue on the next day.

18 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 10, 1975/Phalguna 19, 1896 (Saka)*